

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **25.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Regional Provident Fund Commissioner
Vs
Liquidator of M/s. Juku Orchem Pvt. Ltd.

MAIN PETITION NUMBER :CP/748/IB/2018

(IA/MA) APPLICATION NUMBERS

IA/1767(CHE)/2023 IN IA/806/2022, IA/1768(CHE)/2023 IN IA/806/2022

COMMON ORDER

Present: Ms. Revathi Manivannan, Ld. Counsel for the Applicant.
Shri. Bhagavath Krishnan, Ld. Counsel for the Respondent/Liquidator.

Ld. Counsel for the Respondent submits that the sole asset with the Corporate Debtor in liquidation has been sold and the money will be distributed as per Section 53 of IBC, 2016. He submits that no provision was made by the Corporate Debtor for the E.P.F. dues by creating a separate fund and hence no priority can be given. He also submits that the claim submitted by the EPFO was not in the proper form prescribed.

Arguments heard.

Parties are directed to file written synopsis along with the case laws within two weeks from today.

List the applications on **13.06.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs